

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 314 OF 2017 &**  
**IA NOs. 781 OF 2017 & 924 OF 2018**

**Dated: 21<sup>st</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Diwakar Solar Projects Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission &Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar  
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran  
Ms. AnushreeBardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-2

Mr. R. Mishra  
Mr. Abhishek Rana for R-3/**MNRE**

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-13

**ORDER**

*(On IA NO. 924 OF 2018- Delay in filing reply)*

We have heard the learned counsel appearing for both the parties.

The learned counsel, Ms. Garima Srivastava, appearing for the Respondent No. 13 submitted that, there is a delay of 60 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 13, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 13 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

**APPEAL NO. 314 OF 2017 &**  
**IA NO. 781 OF 2017**

The learned counsel appearing for the Appellant prays for two weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in the matter by 04.09.2018, after duly serving copy on the other side.

List the matter on **12.09.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*vt/kt*

**(Justice N. K. Patil)**  
**Judicial Member**